

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH

CIRCUIT BENCH AT INDORE

Original Application No. 683 of 2002

Indore, this the 14th day of January, 2004

Hon'ble Shri M.P. Singh, Vice Chairman
Hon'ble Shri G. Shanthappa, Judicial Member

Puppala Ganesh (P. Ganesh),
S/o. Shree P. Prabhkar Rao,
Age - 30 years, Scientific
Officer - D Govt. of India,
Department of Atomic Energy,
Central for Advance Technology,
Indore (M.P.).

... Applicant

(By Advocate - None)

V e r s u s

1. Union of India,
Through - Principle Secretary,
Department of Atomic Energy,
Govt. of India, New Delhi.
2. Director, Centre for Advanced
Technology, Atomic Energy,
Govt. of India, Indore (M.P.).
3. Administrative Officer-III,
Atomic Energy, Centre for
Advance Technology, Govt. of
India, Indore (M.P.).
4. Additional Secretary, Department
of Atomic Energy, Anushakti Bhawan,
C.S.M. Marg, Mumbai-01 (Maharashtra) ... Respondents

(By Advocate - Smt. S.R. Waghmare)

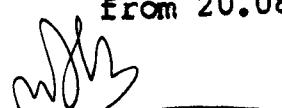
O R D E R (Oral)

By M.P. Singh, Vice Chairman -

By filing this Original Application the applicant has
sought the following main reliefs :-

"a) That the Hon'ble Tribunal may kindly passed the
order that the applicant is entitled to receive the
benefit of three advance increments from 20.08.1997.

b) That the Hon'ble Tribunal may kindly passed the
order and direction against the respondents that the
respondents given the benefit of three advance increments
from 20.08.1997 with 18% intrest per annum."



2. The notices were issued to the respondents on 04.09.2003. The learned counsel for the respondents filed MA No. 1456/2003 seeking extension of time by two months to file the reply. The learned counsel for the respondents has filed the reply today, in which it is stated that the applicant has been granted three advance increments with effect from 09.07.1997. The prayer of the applicant was to direct the respondents to give the benefit of three advance increments from 20.08.1997. The respondents have sanctioned the three increments from 09.07.1997 to the applicant vide order dated 16.12.2003. The prayer of the applicant for grant of interest at the rate of 18% per annum is rejected. Thus the relief claimed by the applicant in this Original Application does not survive.

3. Accordingly, the Original Application stands disposed of. No costs.



(G. Shanthappa)
Judicial Member


(M.P. Singh)
Vice Chairman

Copy to

(1) Shri M.I Khan Adv
for applicant, Indore
"SA"

Smt. S.R. Waghmare Adv.
for respondents.

Filed
M.P.S.
23.10.04